

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 564**

TO BE ANSWERED ON THE 6TH FEBRUARY, 2024/ MAGHA 17, 1945 (SAKA)

SPECIAL UNIT FOR NORTH EAST REGION

564. SHRI PRADYUT BORDOLOI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of residents from the North Eastern Region, Darjeeling and Ladakh living in Delhi, as collected by the Special Unit for North East Region (SPUNER) of Delhi Police, gender and State-wise;

(b) the methodology employed by SPUNER under the Delhi Police for collecting personal information, including a comprehensive overview of the types of data collected;

(c) the manner in which the collected data will be utilized, ensuring privacy and security;

(d) whether it will be shared with any external entities and if so, the details thereof;

(e) whether the Government proposes to set up SPUNER in other major cities, if so, the details thereof; and

(f) whether the National Crime Records Bureau plans to classify racial crimes against Northeast residents, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Special Unit for the people of North Eastern Region (SPUNER) was established by the Delhi Police on 14.02.2014 for safety and security of the people from North-Eastern Region, Ladakh and Gorkhas of Darjeeling

residing in Delhi. SPUNER has taken various measures for the safety and security of these people which include – a dedicated Helpline number 1093 (toll free) for receiving distress call and grievances, mobile vehicles with dedicated team for response, regular interactions / meetings with stakeholders, sensitization and training of Delhi Police personnel, etc. Delhi Police has reported that in view of privacy and security of individuals, such specific data of residents from the North-Eastern Region, Ladakh and Gorkhas of Darjeeling living in Delhi, is not being collected.

(b) to (d): Do not arise in view of (a) above.

(e): ‘Police’ and ‘Public Order’ are state subjects as per the Seventh Schedule to the Constitution of India.

(f): National Crime Records Bureau (N.C.R.B.) has reported that specific information with regard to racial crimes against the residents of North Eastern Region is not maintained by the Bureau. However, National Crime Records Bureau collects and collates data from States/Union Territories under crime as per various sections of Indian Panel Code (IPC) and Special & Local Laws (SLL). The data collected from States/Union Territories is published in NCRB’s annual Crime in India Report.
